

**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH-I
KOLKATA**

I.A. (IB) No. 1692/KB/2022

in

C.P. (IB) No. 295/KB/2021

An application under section 420(2) of the Companies Act, 2013 read with rule 54 and rule 11 of the National Company Law Tribunal Rules, 2016.

In the matter of:

Reserve Bank of India

... Appropriate Regulator

versus

SREI Infrastructure Finance Limited

... Financial Service Provider

And

In the matter of:

Manoj Kumar Gupta

... Applicant

versus

Reserve Bank of India & Ors.

... Respondents

Order reserved on: 05 January 2023

Order pronounced on: 12 January 2023

Coram:

Shri Rohit Kapoor : **Member (Judicial)**

Shri Balraj Joshi : **Member (Technical)**

Appearances (through video conferencing):

Mr. Abhrajit Mitra, Sr. Adv. : For Applicants in I.A. 1692/2022

Mr. Shaunak Mitra, Adv.

Mr. Patita Paban Bishwal, Adv.

Ms. Joveria Sabbah, Adv.

Mr. Amandeep Singh, Adv.

Mr. Ashish Kamat, Adv. :For CoC in I.A. 1692/2022

Mr. Rishabh Jaisani, Adv.

Mr. Saurav Panda, Adv.

Mr. Deepanjan Dutta Roy, Adv.

Ms. Rashi Sharma, Adv.

Ms. Arushi Asheesh Chandra, Adv.

Mr. Tushar Mehta, Sr. Adv. SGI :For Administrator, SREI
Mr. Jishnu Saha, Sr. Adv.
Mr. Debnath Ghosh, Adv.
Mr. Soumyajit Mishra, Adv.

Mr. Shwetank Ginodia, Adv : For Respondent No. 1 (RBI) in IA 1692/2022

ORDER

1. This Court convened through hybrid mode.
2. This matter was heard and reserved for orders on 05 January 2022.
3. On 10 January 2022, the Learned Counsel appearing for the Applicant has handed over one order passed by the Hon'ble NCLAT in CA (AT)(Ins.) No. 42 of 2022 and a copy of the same was given to the other side.
4. Therefore, in view of the above, we deem it proper to put the I.A. back on board for further consideration/
5. List I.A (IB) NO. 1692/KB/2022 on 23 January 2023.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

This order is pronounced on the 12th day of January 2023.